

THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1996
(BILL NO. 5 OF 1996)

THE APPROPRIATION (VOTE ON ACCOUNT)

BILL, 1996

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A

BILL

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the months of April to July, 1996.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the 47th Year of the Republic of India as follows :-

Short Title.

This act may be called the Appropriation (Vote on Account) Act, 1996.

Vote on account for Rs.1199,90,38,000/= out of the Consolidated Fund of the Govt. of National Capital Territory of Delhi for the months of April to July, 1996.

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied sums not exceeding those specified in column (5) of the Schedule amounting in the aggregate to the sum of eleven hundred ninety nine crores ninety lakhs and thirty eight thousand rupees, towards "Vote on Account" for defraying the several charges which will come in course of payment during the months from April to July, 1996 in respect of services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said period.


THE SCHEDULE
(See Section 2 and 3)

(Rs. in Thousands)

DEMAND No.	SERVICES AND PURPOSES	SUMS NOT EXCEEDING		
		Voted by the Legislative Assembly (3)	Charged on the Consolidated Fund (4)	Total (5)
1	Legislative Assembly Revenue	6400		
2	General Administration Revenue		266	6666
3	Administration of Justice Revenue	36333	2550	38883
4	Finance Revenue	93907	34567	128474
5	Police Revenue	109439	..	109439
		1240459	1465	1241924
6	Education Capital	31833	..	31833
		1749401	467	1749868
7	Medical and Public Health Capital	5168	..	5168
		646983	17	647000
8	Social Welfare Capital	33	..	33
		294733	..	294733
9	Industries Capital	124950	..	124950
		82582	667	83249
10	Development Capital	4509	..	4509
		257288	266	257554
11	Local Self Govt. and Public Works Department Capital	270171	133	270304
		2208253	67	2208320
--	Public Debt Capital	3931797	183300	4115097
12	Loans to Govt. Servants Capital	566867	..	566867
13	Pensions Capital	14167	..	14167
		100000	..	100000
TOTAL		:-	11775273	223765 11999038

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This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 26th day of March, 1996.


CHARTI LAL GOEL,
Speaker, Legislative Assembly
of the National Capital Territory
of Delhi.

I hereby certify that this Bill is a money Bill for the purpose of Section 24 of the Government of National Capital Territory of Delhi Act, 1991.

DELHI

27-3-1996


CHARTI LAL GOEL,
Speaker, Legislative Assembly
of the National Capital Territory
of Delhi.

I assent to this Bill.

P.K. DAVE,
Lt. Governor
of National Capital Territory of Delhi.

Dated the _____ 1996